

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 21 of 2020

IN THE MATTER OF:

Dr. Rajendra Agarwal

...Appellant.

Versus

Competition Commission of India & Ors.

...Respondents.

Present:

For Appellant: Ms. Archana Sahadeva, Advocate.

For Respondent: Mr. Riddhiman Chatterji, Advocate for R-2.

ORDER
(Virtual Mode)

09.11.2020 It is stated that from the Impugned Order, Respondent No. 3 company has already filed Competition Appeal (AT) No. 16 of 2020. Learned Counsel says that Notice has already been issued in that Appeal. She may file copy of the said order.

In this Appeal also, notice be issued to the Respondents by Speed-Post. Requisites along with process fee be filed in two days, if not filed. If the Appellant provides the e-mail address of the Respondents let notice also be issued through e-mail.

The Notice is made returnable on 17th December, 2020. On service of notice, Respondents may file Reply-Affidavit before next date.

List the Appeal 'For Admission (After Notice) Hearing' **on 17th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)